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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES.

New Delhi, the 18-7-1981.

NOTIFICATION
(INCOME-TAX)

No. 4077 (F.No.398/11/81-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Ebenezer Paul being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Ebenezer Paul takes over charge as Tax Recovery Officer.

sd/-

(H. VENKATARAMAN)
DIRECTOR, GOVERNMENT OF INDIA.

The Manager,
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